

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V meeting held on 09.07.2009

The Meeting No. 15/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 09.07.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Dy. Director	R.O, TC, Noida
3.	Sh. J.D.Giri, Nominee, AEPC	AEPC
4.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 15/84-ALC3/2009 **MEETING DATE** : 09.07.2009

Online agenda cases

1	Case No.:1/11/84-ALC3/2009	Party Name:GOPAL CLOTHING CO P LTD	Meet No/Date:15/84-ALC3/2009 09.07.2009	Status: Deferred
	HQ File :01/84/050/00043/AM10/	RLA File :05/24/040/00089/AM10/	Lic.No/Date:0510242645 01.06.2009	Defer Date:06.08.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 06.08.2009.			

2	Case No.:2/11/84-ALC3/2009	Party Name:GAURAV INTERNATIONAL	Meet No/Date:15/84-ALC3/2009 09.07.2009	Status: Approved
	HQ File :01/84/050/00044/AM10/	RLA File :05/24/040/00114/AM10/	Lic.No/Date:0510242740 02.06.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

3	Case No.:3/11/84-ALC3/2009	Party Name:GAURAV INTERNATIONAL	Meet No/Date:15/84-ALC3/2009 09.07.2009	Status: Deferred
	HQ File :01/84/050/00045/AM10/	RLA File :05/24/040/00120/AM10/	Lic.No/Date:0510242767 02.06.2009	Defer Date:06.08.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have asked all the three items of import for each of the four export items and wastage sought therein			

are 1%, 2% , 3% & 4% respectively, which does not appears to be correct, hence required to be rectified. However, Committee after detailed deliberations felt that item of import No. 1 may be allowed on net to net basis i.e without wastage. As regards item of import No. 2 & 3, it was decided to hand over the relevant details to the representative of DC (MSME) for their examination and comments. Hence, case stands deferred for re-listing on 06.08.2009.

4	Case No.:4/11/84-ALC3/2009	Party Name:KESHAR MULTIYARN MILL LIMITED	Meet No/Date:15/84-ALC3/2009 09.07.2009	Status: Deferred
	HQ File :01/84/050/00046/AM10/	RLA File :02/24/040/00037/AM10/	Lic.No/Date:0210127221 03.06.2009	Defer Date:06.08.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 06.08.2009.			

5	Case No.:5/11/84-ALC3/2009	Party Name:KESHAR MULTIYARN MILL LIMITED	Meet No/Date:15/84-ALC3/2009 09.07.2009	Status: Deferred
	HQ File :01/84/050/00047/AM10/	RLA File :02/24/040/00038/AM10/	Lic.No/Date:0210127223 03.06.2009	Defer Date:06.08.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 06.08.2009.			

Case No.:1/15/84-ALC3/2009	Partv Name:STALWART LIFESTYLE	Meet No/Date:15/84-ALC3/2009	Status: Reiected
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6		PVT.LTD.	09.07.2009	
	HQ File :01/84/050/00055/AM10/	RLA File :05/24/040/00163/AM10/	Lic.No/Date:0510244371 23.06.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export items mentioned in the application are vague and not clear as to whether the same are Garments or Leather Product, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

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Case No.:2/15/84-ALC3/2009	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:15/84-ALC3/2009 09.07.2009	Status: Approved
HQ File :01/84/050/00056/AM10/	RLA File :10/24/040/00026/AM10/	Lic.No/Date:1010034188 25.06.2009	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -			
Export item	Import item	Qty. allowed	Qty. to be accounted for in the export product
Toddler Blanket sleeper- Boys/ Girls	100% polyester fleece fabric, width 55-65", GSM-175-185 (solid/print)	43755.570 Kgs	43322 Kgs.
	100% spun polyester fabric, width-60-65", GSM-165-175.	621.22 Kgs	615.84 Kgs
	100% polyester 1*1 rib, width-	6455.45 Kgs	6392 Kgs.

60-65", GSM-185-195.		
Sewing thread 100% polyester	53043.70 Kms.	52519 Kms.
Embroidery thread 100% polyester	6120483.26 Mtrs.	6059884.41 Mtrs.
Zipper of relevant width	Net to net with accountability clause	-

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

8	Case No.:3/15/84-ALC3/2009	Party Name:CHELSEA MILLS	Meet No/Date:15/84-ALC3/2009 09.07.2009	Status: Deferred
	HQ File :01/84/050/00057/AM10/	RLA File :05/24/040/00172/AM10/	Lic.No/Date:0510244698 29.06.2009	Defer Date:06.08.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 06.08.2009.			

9	Case No.:4/15/84-ALC3/2009	Party Name:VISHESH OVERSEAS	Meet No/Date:15/84-ALC3/2009 09.07.2009	Status: approved
	HQ File :01/84/050/00058/AM10/	RLA File :05/24/040/00175/AM10/	Lic.No/Date:0510244699 29.06.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm.			
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may			

call for the authorization and impose style No. on the export item for monitoring the same on the export side against the advance authorization in question.

10	Case No.:5/15/84-ALC3/2009	Party Name:GAURAV INTERNATIONAL	Meet No/Date:15/84-ALC3/2009 09.07.2009	Status: Deferred
	HQ File :01/84/050/00059/AM10/	RLA File :05/24/040/00185/AM10/	Lic.No/Date:0510244851 30.06.2009	Defer Date:06.08.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 06.08.2009.			

11	Case No.:6/15/84-ALC3/2009	Party Name:GAURAV INTERNATIONAL	Meet No/Date:15/84-ALC3/2009 09.07.2009	Status: Approved
	HQ File :01/84/050/00060/AM10/	RLA File :05/24/040/00181/AM10/	Lic.No/Date:0510244853 30.06.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

12	Case No.:7/15/84-ALC3/2009	Party Name:M/S. RAVI EXPORTS LTD	Meet No/Date:15/84-ALC3/2009 09.07.2009	Status: Approved
	HQ File :01/84/050/00061/AM10/	RLA File :52/24/040/00006/AM10/	Lic.No/Date:5210027251 01.07.2009	
	<p>Decision: -The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm i.e with 5% wastage on the item of import.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

13	Case No.:8/15/84-ALC3/2009	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:15/84-ALC3/2009 09.07.2009	Status: Approved
	HQ File :01/84/050/00062/AM10/	RLA File :35/24/040/00009/AM10/	Lic.No/Date:3510027073 02.07.2009	
	<p>Decision: -The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm i.e with 2% wastage on the item of import.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

Manual agenda cases

Case No.241	M/s Gupta Exim (India) Pvt. Ltd., New Delhi
NC 15/10 dt. 09.07.2009	F.No. 01/84/50/414/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0510195477	

dated 01.12.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: -The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given the relevant details viz. CAD, CAM, laymarker, calculation sheet & measurement etc, to reconsider the case. Hence, it was decided to maintain the earlier decision taken by the NC in this case on 15.02.2007.

Firm may be informed accordingly.

Case No.242	M/s JCT Ltd., Phagwara
NC 15/10 dt. 09.07.2009	F.No. 01/84/162/380AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010057092 dated 15.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: -The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. It was observed that in this case Flame retardant chemical Pyrovatex CP New with solid content 90-95% has been allowed @ 288 gms per kg export product. But, firm have not given the documentary proof viz., price-list alongwith complete working sheet specifically for the Pyrovatex CP New with solid content 90-95%, in absence of which, it is not possible to finalize the case. In view of this Committee decided to call the relevant documentary proof especially for Flame retardant chemical Pyrovatex CP New with solid content 90-95% due to which CIF Value of import comes to 29.42% of FOB Value in this case from firm and defer the case for re-listing on 06.08.2009.

Case No.243	M/s Industrial Manufacturing Corporation, New Delhi
NC 15/10 dt. 09.07.2009	F.No. 01/84/50/439/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510234960 dated 27.01.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: -The Committee considered the case as per agenda alongwith other relevant papers and observed that there was an typographical error in the minutes of NC meeting held on 05.02.2009 with regard to import Qty. allowed as per SION, J-275 i.e Qty. allowed should be 2.25 Sq mtrs./Pc instead of 2.15 Sq mtrs./Pc. In view of this it was decided to rectify the Qty. accordingly. As regards enhancement in the Qty. of input to 2.49 Sq mtrs./Pc, firm have simply mentioned that their export product is MAMA size. They have not submitted any documentary evidence thereon alongwith CAD, CAM, Laymarker, calculation sheet & measurement etc in support of their request. In view of this Committee decided to call for the same from firm to reconsider the case and defer.

The case stands deferred for re-listing on 06.08.2009.

Case No.244	M/s JCT Ltd., Phagwara
NC 15/10 dt. 09.07.2009	F.No. 01/84/50/216/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010056679 dated 13.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: -The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. It was observed that in this case Flame retardant chemical Pyrovatex CP New with solid content 90-95% has been allowed @ 288 gms per kg export product. But, firm have not given the documentary

proof viz., price-list alongwith complete working sheet specifically for the Pyrovatex CP New with solid content 90-95%, in absence of which, it is not possible to finalize the case. In view of this Committee decided to call the relevant documentary proof especially for Flame retardant chemical Pyrovatex CP New with solid content 90-95% due to which CIF Value of import comes to 29.42% of FOB Value in this case from firm and defer the case for re-listing on 06.08.2009.

Case No.245	M/s Estocorp (India) Ltd., New Delhi
NC 15/10 dt. 09.07.2009	F.No. 01/84/162/939/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510211183 dated 26.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/106/2007-08/Hosiery dated 29.05.2009 as detailed below:-

Export item	Import item	Qty allowed.
Chandana quilt cover made from 100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% with 100% cotton backing (size-DB 180X210 Cm) Chandana quilt cover made from 100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% with 100% cotton backing (size-QB 210X210 Cm)	100% polyester satin fabric, GSM-80+/-10%	3.12 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10%	0.20 Sq mtrs./Pc
	48% Nylon 52% polyester fabric, GSM-150+/-10%	2.14 Sq mtrs./Pc
	100% polyester satin fabric, GSM-80+/-10%	3.63 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10%	0.24 Sq mtrs./Pc
	48% Nylon 52% polyester fabric, GSM-150+/-10%	2.54 Sq mtrs./Pc

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

<p>Chandana quilt cover made from 100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% with 100% cotton backing (size-KB 245X210 Cm)</p> <p>Chandana standard pillowcase made from 100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% with 100% cotton backing (size-48X73 Cm)</p> <p>Chandana European pillowcase made from 100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% with 100% cotton backing (size-65X65 Cm)</p> <p>Chandana breakfast cushion made from 100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% (size-30X50 Cm)</p> <p>Chandana cushion made from 100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% with 100% cotton backing (size-43X43 Cm)</p> <p>Chandana Bolster made from 100% polyester satin fabric, GSM-80+/-10%,</p>	100% polyester satin fabric, GSM-80+/-10%	4.20 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10%	0.29 Sq mtrs./Pc
	48% Nylon 52% polyester fabric, GSM-150+/-10%	2.94 Sq mtrs./Pc
	100% polyester satin fabric, GSM-80+/-10%	0.23 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10%	0.04 Sq mtrs./Pc
	48% Nylon 52% polyester fabric, GSM-150+/-10%	0.42 Sq mtrs./Pc
	100% polyester satin fabric, GSM-80+/-10%	0.19 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10%	0.19 Sq mtrs./Pc
	48% Nylon 52% polyester fabric, GSM-150+/-10%	0.28 Sq mtrs./Pc
	100% polyester satin fabric, GSM-80+/-10%	0.17 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10%	0.26 Sq mtrs./Pc
	100% polyester satin fabric, GSM-80+/-10%	0.126 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10%	0.78 Sq mtrs./Pc
	48% Nylon 52% polyester fabric, GSM-150+/-10%	0.04 Sq mtrs./Pc
	100% polyester satin fabric, GSM-80+/-10%	0.35 Sq mtrs./Pc

100% polyester taffeta fabric, GSM-55+/-10% (size-50X17 Cm) Gita quilt cover made from 100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% with 100% cotton backing (size-DB 180X210 Cm) Gita quilt cover made from 100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% with 100% cotton backing (size-QB 210X210 Cm) Gita quilt cover made from 100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% with 100% cotton backing (size-KB 245X210 Cm)	100% polyester taffeta fabric, GSM-55+/-10%	0.21 Sq mtrs./Pc
	100% polyester satin fabric, GSM-80+/-10%	3.14 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10%	0.234 Sq mtrs./Pc
	48% Nylon 52% polyester fabric, GSM-150+/-10%	2.00 Sq mtrs./Pc
	100% polyester satin fabric, GSM-80+/-10%	3.63 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10%	0.24 Sq mtrs./Pc
	48% Nylon 52% polyester fabric, GSM-150+/-10%	2.54 Sq mtrs./Pc
	100% polyester satin fabric, GSM-80+/-10%	4.20 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10%	0.32 Sq mtrs./Pc
Gita standard pillowcase made from 100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% with 100% cotton backing (size-48X73 Cm) Gita European pillowcase made from	48% Nylon 52% polyester fabric, GSM-150+/-10%	2.72 Sq mtrs./Pc
	100% polyester satin fabric, GSM-80+/-10%	0.23 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10%	0.094 Sq mtrs./Pc
	48% Nylon 52% polyester fabric, GSM-150+/-10%	0.42 Sq mtrs./Pc
	100% polyester satin	1.18 Sq mtrs./Pc

100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% (size-65X65 Cm) Gita breakfast cushion made from 100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% (size-30X50 Cm) Gita cushion made from 100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% (size-43X43 Cm) Gita Bolster made from 100% polyester satin fabric, GSM-80+/-10%, 100% polyester taffeta fabric, GSM-55+/-10% and 48% Nylon 52% polyester fabric, GSM-150+/-10% (size-50X17 Cm)	fabric, GSM-80+/-10%	
	100% polyester taffeta fabric, GSM-55+/-10%	0.17 Sq mtrs./Pc
	100% polyester satin fabric, GSM-80+/-10%	0.17 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10%	0.26 Sq mtrs./Pc
	100% polyester satin fabric, GSM-80+/-10%	0.64 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10%	0.25 Sq mtrs./Pc
	100% polyester satin fabric, GSM-80+/-10%	0.42 Sq mtrs./Pc
	100% polyester taffeta fabric, GSM-55+/-10%	0.126 Sq mtrs./Pc
	48% Nylon 52% polyester fabric, GSM-150+/-10%	0.21 Sq mtrs./Pc

Case No.246	M/s JCT Ltd., Phagwara
NC 15/10 dt. 09.07.2009	F.No. 01/84/162/525/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010057804 dated 02.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: -The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. It was observed that in this case Flame retardant chemical Pyrovatex CP New with solid content 90-95% has been allowed @ 288 gms per kg export product. But, firm have not given the documentary proof viz., price-list alongwith complete working sheet specifically for the Pyrovatex CP New with solid content 90-95%, in absence of which, it is not possible to finalize the case. In view of this Committee decided to call the relevant documentary proof especially for Flame retardant chemical Pyrovatex CP New with solid content 90-95% due to which CIF Value of import comes to 29.42% of FOB Value in this case from firm and defer the case for re-listing on 06.08.2009.

Case No.247	M/s Superhouse Ltd., Kanpur
NC 15/10 dt. 09.07.2009	F.No. 01/84/50/290/AM-03/DES-V
Re-fixation of input output norms against Advance Authorization No. 0610003833 dated 09.07.2002 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: -The Committee considered the case as per agenda alongwith other relevant papers and went through the representation dated 19.02.2009. It was observed that in the earlier decision of ALC taken on 19.09.2002, norms of two inputs i.e Avlon and Master Batch were not fixed. Firm have sought Avlon @ 0.466 gm/Kg of PU Sole and Master Batch @ 0.1866 gm./Kg of PU Sole. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting felt that quantitative requirement asked for these two inputs is adequate and may be allowed as requested by the firm. As informed by the firm the total weight of PU Sole in this case is 11,250 Kgs, hence R.A may work out the Qty. accordingly. It was also decided to amend the description of import item No. 7 i.e Master Batch may be amended to read as “ “colour master batch”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.248	M/s Superhouse Ltd., Kanpur
NC 15/10 dt. 09.07.2009	F.No. 01/84/50/329/AM-03/DES-V
Re-fixation of input output norms against Advance Authorization No. 0610004075 dated 03.09.2002 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: -The Committee considered the case as per agenda alongwith other relevant papers and went through the representation dated 19.02.2009. It was observed that in the earlier decision of ALC taken on 19.09.2002, norms of two inputs i.e Avlon and Master Batch were not fixed. Firm have sought Avlon @ 0.466 gm/Kg of PU Sole and Master Batch @ 0.1866 gm./Kg of PU Sole. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting felt that quantitative requirement asked for these two inputs is adequate and may be allowed as requested by the firm. As informed by the firm the total weight of PU Sole in this case is 15,000 Kgs, hence R.A may work out the Qty. accordingly. It was also decided to amend the description of

import item No. 7 i.e Master Batch may be amended to read as “ “colour master batch”.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.250	M/s RR Leather Products Pvt. Ltd., Chennai
NC 15/10 dt. 09.07.2009	F.No. 01/84/50/64/AM-08/DES-V
Re-fixation of input output norms against Advance Authorization No. 0410089615 dated 25.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/06/08-09/Hosy. dated 09.05.2008 as detailed below: -

Export Product	Import Item	Qty. allowed per Pc of export product
Men's woolen jacket made from 80% wool, 10% Nylon & 10% polyester fabric (Style no.3442260 B)	Wool fabric poldo 80% wool, 10%nylon & 10% polyester fabric, colour black.	3.11 Sq.Mtrs./Pcs.
	Outer lining 100% polyester woven fabric printed	2.41 Sq.Mtrs./Pcs.
	Non-woven interlining fusible	0.94 Sq.Mtrs./Pcs.
	100% polyester Tape-1”	3.00 mtrs./Pc
	Metal zipper CLB wire	One piece
	Hanger	One piece

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.251	M/s Richa & Co., New Delhi
NC 15/10 dt. 09.07.2009	F.No. 01/84/50/366/AM-06/DES-V
Re-fixation of input output norms against Advance Authorization No. 0510165218 dated 29.08.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that in the minutes of earlier NC decision taken on 02.04.2009, the style No. mentioned in the export item No. 1 was mistakenly recorded **ABWS513181** instead of **NBWS513181**, hence Committee decided to rectify the same. As regards quantitative enhancement in the inputs allowed, Committee went through the relevant details submitted by the firm and observed that average length of Skirts is of larger size with a large sweep with six stitchable section in the export product in this case. Therefore, Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to enhance the Qty. of import item No.1 from 3.32 Sq mtrs./Pc to 3.55 Sq mtrs./Pc and import item No. 2 from 3.35 Sq mtrs./Pc to 3.85 Sq mtrs./Pc in partial modification of its earlier decision.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.252	M/s Richa & Co., New Delhi
NC 15/10 dt. 09.07.2009	F.No. 01/84/50/623/AM-06/DES-V
Re-fixation of input output norms against Advance Authorization No. 0510171691 dated 12.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details available in the file to DC (MSME) for their examination and comments. It was therefore

decided to defer the case for re-listing on 06.08.2008.

Case No.253	M/s Superhouse Ltd., Kanpur
NC 15/10 dt. 09.07.2009	F.No. 01/84/50/557/AM-05/DES-V
Re-fixation of input output norms against Advance Authorization No. 0610008721 dated 27.01.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: -The Committee considered the case as per agenda alongwith other relevant papers and went through the representation dated 19.02.2009. It was observed that in the earlier decision of ALC taken on 19.09.2002, norms of two inputs i.e Avlon and Master Batch were not fixed. Firm have sought Avlon @ 0.466 gm/Kg of PU Sole and Master Batch @ 0.1866 gm./Kg of PU Sole. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting felt that quantitative requirement asked for these two inputs is adequate and may be allowed as requested by the firm. As informed by the firm the total weight of PU Sole in this case is 10,488.56 Kgs, hence R.A may work out the Qty. accordingly. It was also decided to amend the description of import item No. 7 i.e Master Batch may be amended to read as “ colour master batch”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.254	M/s Tulip clothing Pvt. Ltd., Tirupur
NC 15/10 dt. 09.07.2009	F.No. 01/84/50/462/AM-09/DES-V
Re-fixation of input output norms against Advance Authorization No. 3210039804 dated 19.02.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details available in the file to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 06.08.2008.

Case No.255	M/s East End Silks Pvt. Ltd., Kolkata
NC 15/10 dt. 09.07.2009	F.No. 01/84/50/459/AM-06/DES-V
Re-fixation of input output norms against Advance Authorization No. 0210082301 dated 23.09.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier cleared by NC in its meeting held on 20.11.2008 by allowing Tergosilk-B and Silicer-L @ 75 gms and 23 gms per Kg of the export product i.e Silk Top Sliver respectively. After deliberations in consultation with representatives of technical authorities present in the meeting, Committee felt that there was some error in the

minutes of said NC meeting. Further, as per decision of NC meeting held on 11.06.2009, firm were asked to submit justification for the use of Hydrogen Per Oxide in the export product as well as its quantitative requirement, but firm have not submitted the same so far. The Committee therefore decided to rectify the minutes of its earlier decision as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
Silk Top Sliver	35217.390 Kgs	Tergosilk - B	230 gms/Kg of export product
		Slicer - L	75 gms/Kg of export product
		Hydrogen Peroxide	Not allowed

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.256	M/s East End Silks Pvt. Ltd., Kolkata
NC 15/10 dt. 09.07.2009	F.No. 01/84/50/180/AM-09/DES-V
Re-fixation of input output norms against Advance Authorization No. 0210114297 dated 30.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier rejected by NC in its meeting held on 21.08.2008. The Committee went through the relevant details submitted by the firm and after deliberations in consultation with representatives of technical authorities present in the meeting, Committee decided to ratify the advance authorization issued in this case as detailed below:

Export item	Export Qty.	Import item	Qty. allowed
Silk Top Sliver	76086.96 Kgs	Tergosilk - B	230 gms/Kg of export product
		Slicer - L	75 gms/Kg of export product

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.257	M/s Gupta Exim (India) Pvt. Ltd., New Delhi
NC 15/10 dt. 09.07.2009	F.No. 01/84/162/806/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510170905 dated 18.11.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier cleared by NC in its meeting held on 09.04.2009 on repeat basis and there was some error as in this case the sequence of the import item is not the same as in earlier fixed input output norms. The Committee therefore decided to rectify the minutes of its earlier decision as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
Men's Polo shirt (Auto Stripe)	19296 Pcs (6657.120 Kgs)	100% cotton auto stripe pique knitted fabric, GSM-215, width 80"	Allowed with 10% wastage.
		100% cotton pique knitted fabric, GSM-215, width 80"	Allowed with 10% wastage.
		Collar 100% cotton flat knitted	Allowed with 1% wastage.
		Cuff 100% cotton flat knitted.	Allowed with 1% wastage.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.258	M/s SAS International, Chennai
NC 15/10 dt. 09.07.2009	F.No. 01/84/162/134/AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 0410095977	

dated 21.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that dehaired Cashmere wool is a fine quality wool, hence, its wastage would be lower than that of Scoured wool i.e 31% wastage as permitted in the relevant SION. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the annual advance authorization issued in this case taking cue from SION, J-312 as detailed below: -

Export item	Import item	Qty. allowed
Silk/Cashmere blended Shawls/Scarves/Mufflers	Scoured fine animal hair (dehaired cashmere)	1.30 Kg/kg content in the export product
	Mulburry Silk Waste Combed	1.15 Kg/kg content in the export product

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.259	M/s SAS International, Chennai
NC 15/10 dt. 09.07.2009	F.No. 01/84/162/135/AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 0410095977 dated 21.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that dehaired Cashmere wool is a fine quality wool, hence, its wastage would be lower than that of Scoured wool i.e 31% wastage as permitted in the relevant SION. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the annual advance authorization issued in this case taking cue from SION, J-312 as detailed below: -

Export item	Import item	Qty. allowed
50% Silk/50% Cashmere blended T-Shirts	Scoured fine animal hair (dehaired cashmere)	1.30 Kg/kg content in the export product
	Mulburry Silk Waste Combed	1.15 Kg/kg content in the export product

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.260	M/s Shahi Exports Pvt. Ltd., Bangalore
NC 15/10 dt. 09.07.2009	F.No. 01/84/162/192/AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 0710057580 dated 27.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the annual advance authorization issued in this case as detailed below: -

Export item	Import item	Qty. allowed
Ladies Tops made of 99% cotton 1% spandex yarn dyed fabric, GSM-89+/-10%	99% cotton 1% spandex yarn dyed fabric, GSM-89+/-10%	3.12 Sq mtrs./Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.261	M/s Magnolia Martinque Clothing Pvt. Ltd., New Delhi
NC 15/10 dt. 09.07.2009	F.No. 01/84/50/348/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510229544 dated 20.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/6/09-10/Hosy. dated 23.06.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies dress made of 65% cotton, 35% silk solid dyed fabric, GSM-40+/-10%, (Style no.#859, #860 &K-51300)	65% cotton, 35% silk solid dyed fabric, GSM-40+/-10%,	3.03 Sq.Mtrs./Pc
Ladies Camisole made of 65% cotton, 35% silk solid dyed fabric, GSM-40+/-10%, (Style no.#858, #971 & 972)	65% cotton, 35% silk solid dyed fabric, GSM-40+/-10%,	1.23 Sq.Mtrs./Pc
Ladies blouse made of 65% cotton, 35% silk solid dyed fabric, GSM-40+/-10%, (Style no.#857, #862 & X-92800)	65% cotton, 35% silk solid dyed fabric, GSM-40+/-10%,	2.07 Sq.Mtrs./Pc
Ladies skirt made of 65% cotton, 35% silk solid dyed fabric, GSM-40+/-10%, (Style no.#861)	65% cotton, 35% silk solid dyed fabric, GSM-40+/-10%,	5.06 Sq.Mtrs./Pc
Ladies Tunic made of 65% cotton, 35% silk solid dyed fabric, GSM-40+/-10%, (Style no.#864)	65% cotton, 35% silk solid dyed fabric, GSM-40+/-10%,	2.53 Sq.Mtrs./Pc
Ladies Panty made of 65% cotton, 35% silk solid dyed fabric, GSM-40+/-10%, (Style no.#973)	65% cotton, 35% silk solid dyed fabric, GSM-40+/-10%,	0.51 Sq.Mtrs./Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.262	M/s Jaipur International, Jaipur
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NC 15/10 dt. 09.07.2009	F.No. 01/85/162/394/AM-09/DES-V
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Request for reconsideration of the wastage norms allowed against Lincence No. 1310005152 dated 06.03.2002, No. 1310003070 dated 18.06.2001, No. 1310004598 dated 02.01.2002 and No. 1310006226 dated 04.07.2002 – under Para 7.5 of HBP (Vol.I) 1997-2002.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to give another personal hearing to the applicant firm to appear before NC and defer the case for re-listing on 06.08.2008.

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